

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9560/2022

(Arising out of impugned final judgment and order dated 11-05-2022 in A482 No. 28945/2021 passed by the High Court Of Judicature At Allahabad)

ATHER PARVEZ

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 27-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Dr. Vijay Kumar Shukla, Adv.
Ms. Nupur Shukla, Adv.
Mr. Anirudh Gulati, Adv.
Mr. Varinder Kumar Sharma, AOR

For Respondent(s) Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

Mr. Piyush Dwivedi, AOR(N.P.)

UPON hearing the counsel the Court made the following
O R D E R

None present for respondent No. 2.

Considering the nature of the case, respondent No. 2 must be heard. We though appoint Ms. Arundhati Katju, Advocate (mobile- 9910049248, email id- Chambers@arundhatikatju.com as an amicus curiae in the matter to assist the Court.

A complete set of paper-book be supplied to learned Amicus Curiae within 10 days.

List on 19.3.2024.

(NEETA SAPRA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)